

the Confidential Reports of the officers without due care and attention, the Government shall enter suitable remarks in the CR of the Reporting Authority to this effect;

(b) the number of cases in the three years where the adverse remarks made by the Reporting Officer, in respect of the IAS Officers, have been expunged;

(c) whether in the cases where the adverse remarks have been expunged an entry to this effect has been subsequently made in the Confidential Reports of the Requiring Officer concerned; and

(d) if not, any other action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Adverse entries in the ACRs of the 22 IAS Officers were expunged by the Government of India during the last 3 years.

(c) The Government did not reach their conclusion in any of these cases that the Reporting Authority had recorded the remarks without due care and attention. No action was, therefore, initiated against the Reporting Authorities.

(d) Does not arise.

Eligibility for Family Pension

9110. SHRI J. CHOKKA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the spouses/children of the deceased, employees are paid family pension and salary when they are employed in deceased employees quota; and

(b) if so, whether there is any proposal

to stop the pension when they are employed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). The spouses of the deceased employees, when employed, are paid family pension, in addition to the salary of the post in which employed. However, during employment, dearness relief is not paid on the family pension. In the case of children family pension ceases to be paid if they start earning their livelihood.

There is no proposal to stop payment of family pension to spouses during employment.

[*Translation*]

Land to SCs and Backward Classes for Agricultural purposes in Delhi

9111. SHRI ANAND AHIRWAR:
SHRI SHASHI PRAKASH:

Will the PRIME MINISTER be pleased to state:

(a) the details of villages in Delhi including Asola, Mehrauli where land and plots for agricultural purposes were given to the people belonging to Scheduled Castes and Backward Classes during the year 1975 and 1997;

(b) whether it has been complained that land-lords either not given the lands to the poor or have since taken back the possession of the lands forcefully;

(c) if so, the steps taken to restore the lands to the landless; and

(d) if no steps have been taken, the reasons therefore?

THE MINISTER OF STATE IN THE

MINISTRY OF RURAL DEVELOPMENT
(SHRIG. VENKAT SWAMY): (A) The details of the villages where agricultural land has been allotted during 1975-76 was as follows:-

1. Goa
2. Holambi Khurd
3. Singhola
4. Libaspur
5. Tajpur Kala
6. Singhu
7. Jharoda Majra Burari
8. Nanglipoona
9. Ibrahimpur
10. Kherakalan
11. Salahpur
12. Budhanpur
13. Katewara
14. Daryapur Kalan
15. Kamurudeen Nagar
16. Nizampur Rasidpur
17. Jaunti
18. Jatkhori
19. Poothkalan
20. Begampur
21. Harevali
22. Auchandi

23. Ladpur
24. Kanjhawala
25. Nankheri
26. Ujwa
27. Daryapur Khurd
28. Nangli Sakrawati
29. Roshanpura
30. Kharkhari Nahar
31. Kanganleri
32. Dailatpur
33. Kharkhari Rond
34. Samas-pur Khalsa
35. Darbi
36. Jaffarpur
37. Malipur
38. Jharodakalan
39. Bindapur
40. Karawal Nagar
41. Gharoli.

No agricultural land was allotted in village Asola.

(b) According to information available, such complaints were not received by the Delhi Administration.

(c) and (d). Question does not arise.